(b) since when each such case has been pending and the time likely to be taken to decide them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) University Grants Commission (UGC) does not provide grants to State/Union Territory Governments. UGC provides grants in aid directly to the universities and colleges.

Sanctioning of D. Ed. colleges

- 1534. SHRIMATI SUPRIYA SULE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Maharashtra Government has informed the NCTE not to sanction any more D. Ed. college in State;
- (b) whether Government have also given directives to NCTE not to sanction new D.Ed. colleges in that State;
- (c) if so, whether it is fact that NCTE is sanctioning new D. Ed. colleges in large numbers;
- (d) whether Union Government have conducted an enquiry into NCTE's D. Ed. college sanctioning procedures; and
- (e) whether Maharashtra Government had requested to cancel the sanction of eight D. Ed. colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) Yes, Sir. The State Government of Maharashtra has conveyed its negative recommendations to the Western Regional Committee (WRC) of National Council for Teacher Education (NCTE) for giving recognition to additional B. Ed. and D. Ed. colleges in Maharashtra.

- (b) Department of School Education and Literacy, Ministry of Human Resource Development has given directives to NCTE under Section 29 of the NCTE Act that recognition may not be granted to any teacher training institution/courses/ additional intake falling within the jurisdiction of the Western Regional Committee (WRC) of NCTE, till a comprehensive review is undertaken or till further orders, whichever is earlier. The State of Maharashtra falls under the jurisdiction of the Western Regional Committee (WRC).
- (c) Recognition is given to an institution for running teacher education courses if it fulfills the norms for recognition as laid down in the NCTE Act, 1993 and the Rules and Regulations notified by NCTE from time to time. These norms, *inter-alia*, cover conditions relating to financial resources, accommodation, library, laboratory, other physical infrastructure and qualified staff including teaching and non-teaching personnel, etc.
 - (d) No enquiry has so far been conducted.
- (e) It has been informed by the Western Regional Committee (WRC) of NCTE that no such request has been received from the Maharashtra Government.